

(b) The M.R.T.P. Act is intended to ensure inter-alia that the operation of the economic system does not result in the concentration of economic power to the common detriment. Proposals from large houses are examined in the context of socio-economic objectives laid down in Section 28 of the M.R.T.P. Act and clearance is given only after being satisfied that the aforesaid objective would be subserved by such proposals.

(c) The High Powered Expert Committee (Sachar Committee) has already made a review of the provisions of the M.R.T.P. Act. The report of the Committee was laid on the Table of the Houses on 30-8-1978. The recommendations of the Committee are under active consideration of the Government in the context of the socio-economic objectives sought to be achieved through the M.R.T.P. Act.

**Amount spent on importing  
Generating sets**

5681. SHRI CHIRANJI LAL SHARMA : Will the Minister of ENERGY be pleased to state :

(a) Total amount spent on importing generating sets during 1980-81 ; and

(b) steps taken or proposed to be taken to make the country self-sufficient in this regard ?

**THE MINISTER OF STATE  
IN THE MINISTRY OF ENERGY  
(SHRI VIKRAM MAHAJAN) :**

(a) According to the information available, the total c.i.f. value of the import licences granted so far during the current financial year aggregates to Rs. 241.56 crores.

(b) Diesel generating sets of capacities upto 500 KVA and in some cases for even higher capacities are being manufactured in the country. Efforts are also being made to encourage the creation of capacity for manufacture of diesel engines, alternators and control gear for higher ranges.

M/s Bharat Heavy Electricals limited are manufacturing generating sets of higher capacity. M/s BHEL have also taken steps to increase the range and the capacity of the sets to meet the growing requirements of the country.

**Funds sanctioned by R.E.C. for  
Electrification Schemes in  
Nagaland**

5682. SHRI CHINGWANG KONYARK : Will the Minister of ENERGY be pleased to state :

(a) whether the Rural Electrification Corporation has sanctioned funds for rural electrification schemes in Nagaland;

(b) if so, the names of the schemes; and

(c) the amount earmarked for them and when these would be completed ?

**THE MINISTER OF STATE  
IN THE MINISTRY OF ENERGY  
(SHRI VIKRAM MAHAJAN) :**  
(a) Yes, Sir.

(b) and (c). The names of the schemes, the loan amounts sanctioned and the periods within which these are expected to be completed are given in the attached statement

## Statement

The details of R.E.C. Schemes sanctioned in Nagaland up to 28-2-1981

S.No.	Names of the Scheme (Block/Tehsil)	District	Loan amount sanctioned (Rs. in lakhs)	Period of com- pletion
1.	Mokokchung . . . . .	Mokokchung	46.017	1984-85
2.	Wokha . . . . .	Kohima	55.222	1984-85
3.	Zunaboto . . . . .	Phek	75.824	1984-85
4.	Kohima . . . . .	Kohima	70.763	1983-84
5.	Mon . . . . .	Mon	72.927	1984-85
6.	Kohima ] . . . . .	Kohima	27.345	1982-83
7.	Longkhim . . . . .	Tuensang	55.292	1984-85
8.	Longleng . . . . .	Tuensang	70.943	1984-85
9.	Dimapur . . . . .	Kohima	1.288	1981-82
10.	Tenning . . . . .	Kohima	60.950	1985-86
11.	Chazouka . . . . .	Phek	90.703	1985-86
12.	Dimapur . . . . .	Kohima	8.110	1983-84
		Total	635.384	

**Electrification of Villages without extra charges from intending consumers**

5683. PROF. NARIN CHAND PARASHAR : Will the Minister of ENERGY be pleased to state :

(a) the "norms" adopted by the R.E.C. and the various State Electricity Boards in each of the States of the country for providing electricity without any extra charge/financial burden on the intending consumer, when a village is taken up for electrification;

(b) the number of villages (or Census Villages) which do not qualify for electrification, without any financial burden on the intending consumers in the State of Himachal Pradesh, Jammu and Kashmir, Uttar Pradesh

Hill Distts. and the Noth Eastern States; and

(c) the steps proposed to be taken by Government for ensuring the electrification of the villages ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) :

(a) Rural electrification schemes are formulated and implemented by the State Electricity Boards, funds for which are provided through Rural Electrification Corporation as well as the under Normal Development Programme of the States. The Corporation adopts different norms in granting loans to the State Electricity Boards according to the level of development of the areas to be covered under REC schemes.